

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7803/2019

(Arising out of impugned final judgment and order dated 24-11-2017 in CRA No. 1610/2008 24-11-2017 in CRA No. 1696/2008 24-11-2017 in CRA No. 1699/2008 24-11-2017 in CRA No. 1582/2008 24-11-2017 in CRA No. 1608/2008 24-11-2017 in CRA No. 1609/2008 24-11-2017 in CRA No. 1587/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ISLAHUDDIN ETC.

Respondent(s)

(IA No.66878/2019-CONDONATION OF DELAY IN FILING and
IA No.66880/2019-EXEMPTION FROM FILING O.T. and
IA No.66879/2019-CONDONATION OF DELAY IN REFILING)

Date : 29-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Rohit K. Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard learned counsel for the petitioner.

Issue notice.

Tag along with SLP(Cr1.) No(s).6928-6935 of 2018.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER